



The Transfer of Prisoners (Punjab Amendment) Act, 2025

Act No. 5 of 2025

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PART 1**GOVERNMENT OF PUNJAB**

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 21st April, 2025

No. 6-Leg./2025.- The following Act of the Legislature of the State of Punjab received the assent of the President of India on the 21st day of April, 2025, is hereby published for general information :-

THE TRANSFER OF PRISONERS (PUNJAB AMENDMENT) ACT, 2025

(Punjab Act No.5 of 2025)

AN

ACT

further to amend the Transfer of Prisoners Act, 1950, in its application to the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Transfer of Prisoners (Punjab Amendment) Act, 2025. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Transfer of Prisoners Act, 1950, in its application to the State of Punjab, in section 3,- Amendment of Section 3 of Central Act 29 of 1950.

(i) after sub-section (1), the following sub-section shall be inserted, namely:-

"(1-A) In the interest of security of the State, maintenance of law and order, or public interest, the transfer of under-trial prisoners from one State to another shall be carried out with the consent of both the States, where the under-trial prisoners are currently lodged and the State to which they are to be transferred, and, the approval of the trial court shall be obtained. Judicial proceedings, if required, may be conducted in accordance with the provisions of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act No. 46 of 2023)"; and

(ii) in sub-section (2) for the words, figure, sign and brackets "under sub-section (1)", the words, figures, signs and brackets "under sub-sections (1) or (1-A)" shall be substituted.

MANDEEP PANNU,
Principal Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

3372/4-2025/Pb. Govt. Press, S.A.S. Nagar

PART-III
GOVERNMENT OF PUNJAB
DEPARTMENT OF REVENUE, REHABILITATION AND DISASTER
MANAGEMENT
(STAMP AND REGISTRATION BRANCH)
NOTIFICATION

The 20th April, 2025

No. S.O. 24 /C.A.16/1908/S.5/2025.- In supersession of the existing notifications relating to formation of registration Sub-Districts of District Sahibzada Ajit Singh Nagar and in exercise of the powers conferred by section 5 of the Registration Act, 1908 (Central Act No. 16 of 1908), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to form registration Sub-District as specified in column 2 of the table given below in respect of the area specified in column 3 of the said table, with effect from the date of publication of this notification in Official Gazette, namely:-

Serial No.	Registration Sub-District	Area covered under the Registration Sub-District
1	2	3
1.	Sahibzada Ajit Singh Nagar (Mohali)	Entire area covered under Revenue District Sahibzada Ajit Singh Nagar (Mohali)

ANURAG VERMA,
Additional Chief Secretary-cum-Financial
Commissioner to Government of Punjab,
Department of Revenue, Rehabilitation and
Disaster Management.